

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

CP No. 11/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Maroju Sridhar Rao

...Petitioner

AND

MJR Real Estates Pvt Ltd & 12 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Bhavani, for petitioner present physically.

Herad, learned counsel for the petitioner in part on maintainability of this 241 petition as admittedly the name of the first respondent has been strike off from the registry by the ROC.

For continuation, matter adjourned to 11.07.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)